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**Government of Jammu and Kashmir**  
**Home Department**  
Civil Secretariat, Srinagar

**NOTIFICATION**

Srinagar, the 14<sup>th</sup> of July, 2021.

**S.O 236.-** In exercise of powers conferred by sub-section (8) of Section 24 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Mohammad Saleem Wani, Additional Public Prosecutor in the Court of Additional District & Sessions Judge, Baramulla as Special Public Prosecutor, in FIR No. 31/2020 of P/S CIK, Srinagar, offence u/s 13, 17, 18, 38, 39 and 40 of the Unlawful Activities Prevention Act, 1967 read with section 120-B, 121, 121-A IPC pending trial before the Special Judge (TADA/POTA), Srinagar [designated Court under the NIA Act, 2006].

**By Order of the Government of Jammu and Kashmir.**

  
**(Rashid Raina) KAS**

Under Secretary to the Government

Dated: 14.07.2021

No: Home/Pros/34/2021-01

**Copy to the:-**

1. Director General of Police, J&K.
2. Special Director General of Police, CID, J&K.
1. Director General of Prosecution, J&K.
2. Principal Secretary to the Hon'ble Lt. Governor, J&K.
3. Joint Secretary (JKL), Ministry of Home Affairs, GoI.
- ✓ 4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
5. Director Archives, Archaeology and Museums.
6. Director Prosecution, Kashmir.
7. Private Secretary to the Chief Secretary.
8. Private Secretary to the Principal Secretary to Government, Home Department.
9. I/c web site.

**Copy also to the:**

1. Principal District and Sessions Judge, Baramulla.
2. Special Judge(TADA/POTA) Court, Srinagar.